

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

(13)

OA No. 979/86 .. Date of decisions: 27.7.1992.

Sh. A.K.Khan .. Applicant

Versus

U.O.I., U.P.S.C. .. Respondents.

Sh.R.L.Dhawan .. Counsel for the respondents.

CORAM

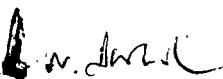
Hon'ble Sh.P.K.Kartha, Vice Chairman (J)
Hon'ble Sh. B.N.Dhoundiyal, Member (A)

JUDGEMENT (Oral)

(Delivered by Sh.P.K.Kartha, Hon'ble V.C. (J))

The applicant who is present in person states that he would like to withdraw the present application as it has become infructuous. In the main application he had challenged the order of transfer from Shahdara to Jagadhri. He complied with the order of transfer but he has been brought back to Delhi in 1988. In these circumstances, the application is disposed of as having become infructuous.

There will be no order as to costs.


(B.N.Dhoundiyal)
Member (A)


(P.K.Kartha)
Vice Chairman (J)